

HIGH COURT OF DELHI: NEW DELHI

No.223/Rules/DHC

Dated : 7.7.1994

OFFICE ORDER

It has been observed that there occurs lot of delay in effecting service of notices in all matters where ex parte injunction order or stay order is made, as the party obtaining such an ex parte order is always keen to serve only copy of that order on the opposite side and thereafter would like to see that the interim order continues for longer period and this occurs on the failure of parties to furnish requisite process fee and copies of sets of petitions for being served on the opposite party.

In order to curb the above tendency, Hon'ble the Chief Justice has been pleased to order that henceforth no copy of the stay order/injunction order shall be issued unless and until the petitioner or plaintiff has furnished requisite number of copies of the petition/plaint as well as process fee for effecting service on the respondent(s)/defendant(s) and the notice/summons should be issued by the Registry alongwith stay order or injunction order simultaneously as that would avoid delay in the matter.

The above instructions be henceforth complied with strictly. Any deviation from these instructions would be viewed seriously and make the defaulting official liable for disciplinary action.

BY ORDER
Sd/-
(M.A. KHAN)
REGISTRAR